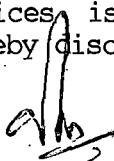
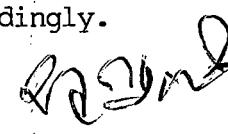


(92)

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA./TA./MP No.....199

J.C. Sharma.....Versus.....R.K. Takkar

Date of Order	Orders
<u>18.8.98</u>	<u>CO 39195 (6A 22A2)</u> D. B. not formed today. <u>3-12-98</u> Be listed before D. B. on..... Dy. Registrar C.A.T. Jaipur Bench
<u>3-12-98</u>	<u>D. B. not formed today. R-589</u> Be listed before D. B. on..... Dy. Registrar C.A.T. Jaipur Bench
19.5.99	<p>Mr.U.D.Sharma - Proxy of Mr.K.S.Sharma - Counsel for the petitioner</p> <p>Mr.Azgar Khan - Proxy of Mr.M.Rafiq - Counsel for the respondents.</p> <p>The learned counsel for the petitioner states that since the respondents have complied with the orders of the Tribunal dated 20.9.1994, therefore he does not want to press this Contempt Petition. Accordingly the Contempt Petition is disposed of accordingly. Notices issued to the respondents are hereby discharged. Order accordingly.</p> <p> (N.P. Nawani) Member (A).</p> <p> (Ratan Prakash) Member (J).</p>